CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH : AHMEDABAD

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 11868 of 2017-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-003-APP-156-17-18 dated 26.06.2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Pharmanza India Pvt. Limited .... **Appellant**
70/1, GIDC Estate, Kansari Khambhat,
ANAND, GUJARAT -388630

VERSUS

Commissioner, CGST & Central Excise, Anand .... **Respondent**
Office of the Commissioner, Central Excise, Customs
& Service Tax, Central Excise Building, Nr. Juna
Dadar, Behind Old Bus Depot Anand

APPEARANCE :

None for the Appellant
Shri Tara Prakash, Deputy Commissioner (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

DATE OF HEARING/ DECISION: 25.09.2024

FINAL ORDER NO. 12173/2024

RAMESH NAIR :

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 30.04.2024, 07.06.2024, 11.07.2024, 27.08.2024 today on 25.09.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant is at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Order dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(C L Mahar)
Member (Technical)

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